

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORDERS OF THE BENCH

Date of Order: 12.12.2012

OA No. 796/2012

Mr. P.N. Jatti, counsel for applicant.

Heard learned counsel for the applicant.

2. By way of filing the present Original Application, the applicant has prayed that by an appropriate order or direction, the respondents may be directed to restore the basic pay of the applicant, besides praying that as the applicant has completed the service of 30 years, therefore, higher pay of ACP-I, ACP-II and MACP-III be allowed to the applicant with the due date of 10 years, 20 years and 30 years of service.

3. From bare perusal of the pleadings as well as documents available on record, it reveals that the applicant has submitted a representation dated 10.10.2012 (Annexure A/1) before the respondents, which is still pending for consideration. In view of this fact, we deem it just and proper that the ends of justice would be met if the respondents are directed to consider and decide the representation dated 10.10.2012 (Annexure A/1) by way of passing a reasoned and speaking order.

4. Consequently, the respondents are directed to consider and decide the representation of the applicant dated 10.10.2012 (Annexure A/1) on its merit strictly in accordance with the provision of law and pass a reasoned and speaking order expeditiously but in any case not later than a period of three months from the date of receipt of a copy of this order.

5. If any prejudicial order against the interest of the applicant is passed by the respondents, the applicant will be at liberty to challenge the same by way of filing the substantive Original Application as per rules.

6. With these observations and directions, the Original Application stands disposed of with no order as to costs.

Anil Kumar
(ANIL KUMAR)
MEMBER (A)

K. S. Rathore
(JUSTICE K.S. RATHORE)
MEMBER (J)